

SECOND REPORT BY THE OVERSIGHT COMMITTEE IN COMPLIANCE OF DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 24.01.2019 IN ORIGINAL APPLICATION NO. 601/2018.

REFERENCE:

- 1. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 29.01.2019 OA NO. 807/2018 WITH 996/2018;**
- 2. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 18.07.2019 OA NO. 159/2013 TITLED AS "LOKADHIKAR SANGATHAN VS GOVT. OF NCT OF DELHI & ORS";**
- 3. DIRECTIONS OF HON'BLE NATIONAL GREEN TRIBUNAL DATED 05.08.2019 OA NO. 56 AND 57 OF 2013 TITLED AS "SATISH KUMAR VS UOI & ORS" AND "MAHAVIR SINGH VS UOI & ORS".**

The scope of the Committee has been enhanced by the Hon'ble National Green Tribunal vide various orders passed from time to time in the captioned references referred to above. This Committee has been directed to submit the final report by 31.10.2019 vide order dated 18.07.2019 in OA No. 159/2013, dated 05.08.2019 in OA No. 56/2013 & 57/2013 and vide order dated 05.08.2019 in OA No. 601/2018. In compliance of the said direction of the Hon'ble National Green Tribunal the report is submitted here under :

REPORT

Pursuant to the directions in para 35 of the Order in OA No 601/2018 directing the Committee to have the target of abating the air and water Pollution by overseeing closure of the industries operating illegally in violation of Environmental Norms or taking such other measures, the Committee inspected five villages namely Tikri Kalan & Bahadurgarh Border, Hiran Kudna, Mundka, Neelwal and Kamruddin Nagar where the air and water pollution was due to Plastic waste storage, handling of the plastic waste on agricultural land and the pollution being caused due to the burning of the plastic waste in the agriculture field. These issues were raised by the petitioner Satish Kumar in OA No. 56/2013 and by Mahavir Singh in OA No.

57/2013. These petitioners were aggrieved due to the illegal running of the industries dealing in Plastic waste storage/segregation/recycling units on the agricultural land in the villages. The burning of plastic waste on the agricultural land was also a matter of grave concern for the residents of the area as it was adversely affecting the crop and health of human beings residing there.

Various directions were also issued by the Hon'ble National Green Tribunal to the Chief Secretary, Govt. Of NCT of Delhi, all the three Municipal Corporations and other public authorities to ensure stoppage of operation, handling, transportation and burning of Plastic waste and vide its Order dated 20.07.2018 granted four months time to the concerned authorities to comply with the directions after preparing an Action Plan.

On 23.07.2019 the Oversight Committee accompanied by officers of various stakeholder agencies i.e Commissioner of North DMC Ms. Varsha Joshi, Additinal Commissioner of North Delhi Municipal Corporation Ms. Nidhi Srivastav, Deputy Commissioner of Narela Zone of North DMC Sh. Milind Dumbere, Dy. Commissioner of West Zone of South DMC Ms. Poorva Garg, along with other Senior Officers of North Delhi Municipal Corporation, District Magistrate of North-West Mr. Satender Kumar Dursawat, SDM of Punjabi Bagh Mr. Jatin Goyal, Officers/officials from Delhi Police and Dr. BMS Reddy, DPCC has visited five villages namely Tikri Kalan & Bahadurgarh Border, Hiran Kudna, Mundka, Neelwal and Kamruddin Nagar to see the status of the land claimed to have been got cleared by the authorities which were being earlier used for storage, handling, recycling and burning of plastic waste.

Notice of the above visit was also given to Sh. Satish Kumar (Petitioner in OA No. 56/2013) and Sh. Mahavir Singh (Petitioner in OA No. 57/2013). The meeting point was fixed at Tikri Kalan Metro Station. The status of the land earlier used for plastic storage, recycling and burning (got cleared) was directed to be videographed at the time of site visit by the Committee.

I would like to mention that while we were proceeding to Tikri Kalan Metro Station, on the way at Jahangir Puri, Nodal Officer Dr. BMS Reddy, SEE and Sh. R.K. Sharma, EE, DPCC had shown a vast piece of land stated to be owned by Defence Establishment, being encroached by some persons for storage/handling of plastic waste and the damage being caused to the environment. The officers of DPCC were asked to take prompt action in the matter to remove the encroachment and clear the land. They were also directed to communicate with Defence

Establishment to protect the land by taking necessary measures so that once the land is cleared from such encroachment, it cannot be used for any such unauthorized purpose which is also a threat to the environment.

The drive to clear the land at Jahangir Puri started on 03.08.2019 and continued till 08.08.2019 and action taken date wise is detailed as under under :-

- i. 4th August 2019 Sunday from 9 AM to 6 PM with about 32 Dumpers along with 08 JCB and more than 60 rounds of Dumpers in which about 175 tonnes of plastic and industrial waste were removed from site.
- ii. 5th August 2019 Monday from 9 AM to 6 PM with about 32 Dumpers along with 06 JCB and more than 54 rounds of Dumpers in which about 150 tonnes of plastic and industrial waste were removed from site.
- iii. 6th August 2019 Tuesday from 9 AM to 6 PM with about 31 Dumpers along with 05 JCB and more than 34 rounds of Dumpers in which about 120 tonnes of plastic and industrial waste were removed from site.
- iv. 7th August 2019 Wednesday from 9 AM to 6 PM with about 20 Dumpers along with 03 JCB and more than 25 rounds of Dumpers in which about 110 tonnes of plastic and industrial waste were removed from site.
- v. 8th August 2019 work in progress for clearing work of the area for scattered waste.

The work of removal of plastic waste has been substantially completed and nearly entire encroachment from nearly 25 Acres of land and PWD drain has since been removed. Some *kucha* structures and about 30 odds temporary huts used for storage of waste have also been removed. In 273 trips of Dumpers/Trucks approx 800 tonnes of plastic waste material has been removed.

Since the land belongs to Government, Notice Boards have been put warning and encroachers and Police has also been directed to keep vigil. The photographs of the site before the action was taken and after removal of encroachment of plastic waste clarify the situation 'before' and 'after'.



Photo 1- Jahangir Puri site (Before the action taken)



Photo2- Jahangir Puri site (After the action taken)

On reaching Tikri Kalan Metro Station, number of villagers were found gathered including Sh. Mahavir Singh, petitioner. We all proceeded to visit the places which were earlier being used by the plastic waste dealers but cleared by the concerned Authorities.

During the visit to various places, Sh. Mahavir Singh was blaming all the officers accompanying the Chairperson about their connivance and corrupt practices.

I personally talked to Sh. Mahavir Singh number of times to maintain calm during the inspection informing that he will be given due time to address his grievances not only at the spot but also by visiting the office of the undersigned next day in the morning at 11.00 AM. However, it did not have the desired effect on him. The inspection continued in his presence.

The Committee was informed that North Delhi Municipal Corporation, Revenue Department and Delhi Police have already submitted the action taken report to the Hon'ble

National Green Tribunal on 09.04.2019 as well as 16.07.2019. The Committee was also informed that 1003 Bighas of land has been cleared and about 10766 MT of waste has already been lifted during 12.12.2018 – 17.01.2019 and sent to the Waste to Energy plant, being operated by M/s Delhi Municipal Solid Waste Solutions Limited at Bawana.

With a view to see the ground situation, after the area used for storage, handling, recycling and burning of plastic waste, was cleared by various agencies in coordination with each other, the inspection was carried out in the presence of the Officers from North Delhi Municipal Corporation, Revenue Department and Delhi Police. Village wise report of the situation existing on the date of inspection as found by the Oversight Committee which has also been photographed and videographed, is as under :

1. **Tikri Kalan:** Area of Tikri Kalan (Near Lekh Ram Park, Shri Ram Dharam Kanta Wali Gali, Tikri Kalan) was visited to check the status after the action was taken with respect to plastic waste removal from agricultural land. Plastic waste dumping/storage related activity was not found in the area. I was informed that action has been initiated by the Revenue Department under section 81 of Delhi Land Reforms Act, 1954, to vest 708 bighas of agricultural land, for land use violations by the bhumidhars. The Sub Divisional Magistrate informed that out of 708 Bighas of land in the village of Tikri Kalan, 180 Bighas of land has already been vested with the Gram Sabha. Further, as 16.35 Bighas of land has been again put to agricultural area by Bhumidars, proceedings under the Delhi Land Reform Act have been withdrawn. Currently the land is not in cultivable condition as the malba of demolished boundry walls, is lying on the ground. The District Magistrate assured that the steps will be taken on priority basis to take such land under the control of BDO and plant sapling to increase the green cover. The District Magistrate was asked to submit the action taken report in this regard at the earliest. Photographs of Inspection in Tikri Kalan are as follow:



Photo 3- (Tikri Kalan)



Photo 4- (Tikri Kalan)



Photo5- (Tikri Kalan)



Photo 6- (Tikri Kalan)



Photo 7- (Tikri Kalan)



Photo 8- (Tikri Kalan)



Photo 9- (Tikri Kalan)



Photo 10- (Tikri Kalan)



Photo 11- (Tikri Kalan)



Photo 12- (Tikri Kalan)



Photo 13- (Tikri Kalan)

Sh. Mahavir Singh, petitioner in OA No.57/2013 was insisting that the problem of plastic storage and burning continue to exist for the reason that now the storage and burning incidents are taking place just across the border in Bahadurgarh area (Haryana). Though, not part of the scheduled visit, the Committee along with all the Officers visited Delhi side of Delhi-Haryana Border, Bahadurgarh. The Commissioner, North Delhi Municipal Corporation and the District Magistrate and Sub Divisional magistrate and other revenue officials informed that the state of affair prevailing on the other side of the border was earlier on this side of the border in Delhi. They have got the agricultural land cleared by standing and supervising day and night to carry out the operation and to clear the area by demolishing the boundry walls and transporting thousands of tones of the plastic waste to Energy plant, being operated by M/s

Delhi Municipal Solid Waste Solutions Limited at Bawana. The District Magistrate has also been in touch with his counterpart to get the area of another side of the border cleared from plastic waste and also to ensure no burning of plastic incident is there on the other side of the border (Haryana) in his jurisdiction.

2. **Bahadurgarh Border:** Area of Bahadurgarh Border (Near Beri Wala Bagh, Opposite Fire Brigade Office) was visited by the undersigned along with the officers to check the plastic waste being stored on the other side of the border of Delhi and Haryana. It was informed that during the waste removal drive between 12.12.2018 and 17.01.2019, lot of people have cleared their plastic waste on their own and shifted the said wastes to Bahadurgarh. Pictures taken from Delhi side of the border shown below reveal that the huge quantity of waste has been stored on Haryana side land in Bahadurgarh. (**GPS Coordinates: 28.66937, 76.95621**). The District Magistrate informed that a letter has already been written to his counterpart in Haryana for taking immediate remedial measures for clearing the waste as per the directions of Hon'ble National Green Tribunal. (Copy of the said letter is enclosed as **ANNEXURE-I**).

Photographs of Inspection in Bahadurgarh Border are as follow:

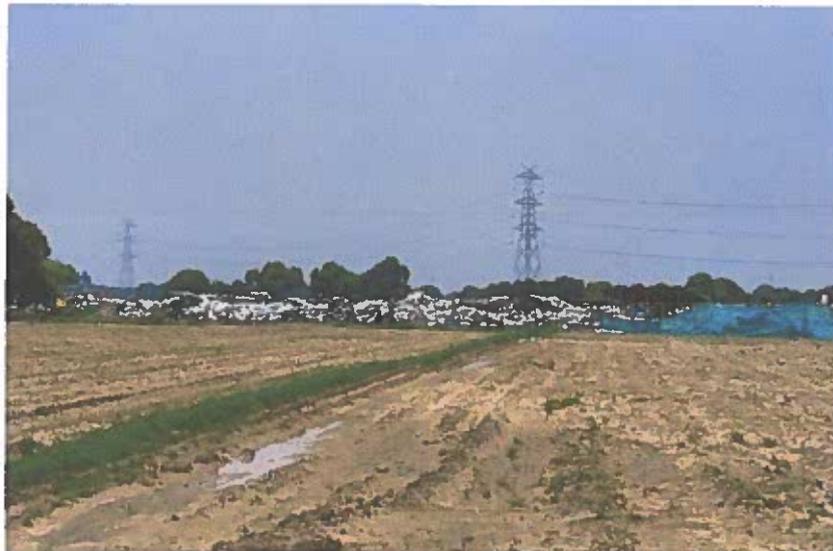


Photo 14- (Bahadurgadh Border-Plastic waste stores beside the green net)



Photo 15- (Bahadurgadh Border-Plastic waste stores beside the green net)



Photo 16- (Bahadurgadh Border-Photo showing storage of plastic waste)

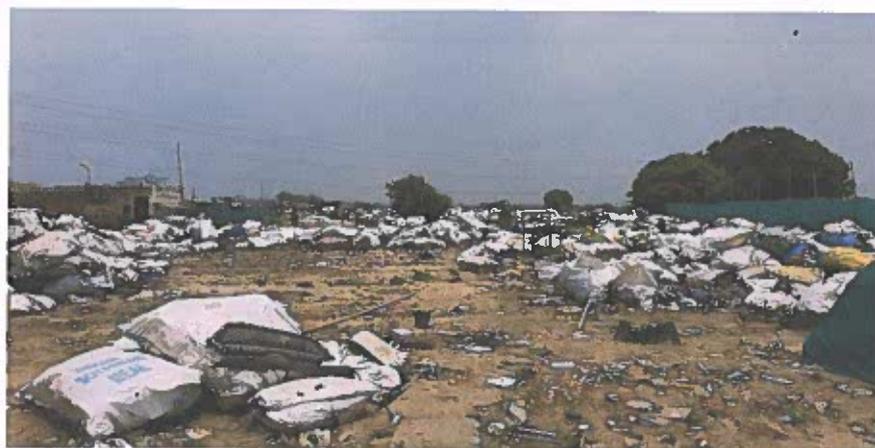


Photo 17- (Bahadurgadh Border-Photo showing storage of plastic waste)



Photo 18- (Bahadurgadh Border-Photo showing storage of plastic waste)

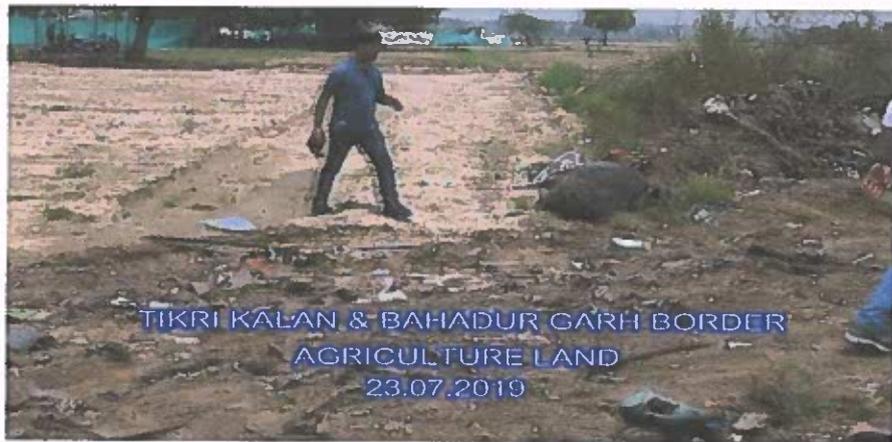


Photo 19- (Bahadurgadh Border-Photo showing storage of plastic waste)



Photo 20- (Bahadurgadh Border-Photo showing storage of plastic waste)



Photo 21- (Bahadurgadh Border-Photo showing storage of plastic waste)

3. **Hiran Kudna:** Area of Hiran Kudna (Near Shiv Mandir, in front of Primary School) was visited to check the action taken regarding the plastic waste removal from agricultural land. It was observed that, plastic waste stored earlier has been removed. However, small quantity of leftover waste was found scattered on some patches of land. Authorities have been directed to remove the said plastic waste and put the land to environment friendly use. (GPS Coordinates: 28.67309, 76.99502)



Photo 22- (Hiran Kudna)



Photo 23- (Hiran Kudna-Photo showing storage of plastic waste and area of Hiran Kudna)



Photo 24- (Hiran Kudna-Photo showing storage of plastic waste and area of Hiran Kudna)



Photo 25- (Hiran Kudna)

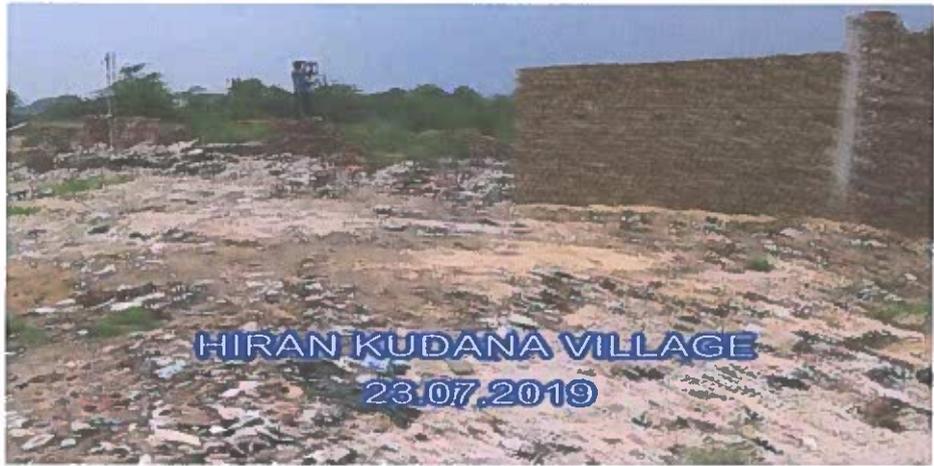


Photo 26- (Hiran Kudna)



Photo 27- (Hiran Kudna)



Photo 28- (Hiran Kudna)



Photo 29- (Hiran Kudna)

4. **Mundka:** Area of Mundka (In front of Alpha Sea & Air pvt. Ltd.) was visited by the Committee to check the action taken regarding the plastic waste removal. No plastic waste/storage related activities were observed during inspection. Land is being used for agricultural purpose. (GPS Coordinates: 28.6710643, 77.0335922)



Photo 30- (Mundka - Photo showing agricultural land in Mundka)



Photo 31- (Mundka - Photo showing agricultural land in Mundka)

5. **Neelwal:** Sh. Mahavir Singh, the petitioner in Original application No. 57 (THC) of 2013 who is the resident of this village informed that this village was always free of plastic waste storage and handling. The team found green agricultural fields in the village.
6. **Kamruddin Nagar :** This village is one of the urbanised villages. The undersigned was informed that the plastic waste in walled structure was cleared by demolishing boundry walls. The entire area is free from plastic waste but filled with malba of the demolished walls. The reason given was that it was a private land and being low lying area, malba has been dumped for levelling before the same is filled with soil.

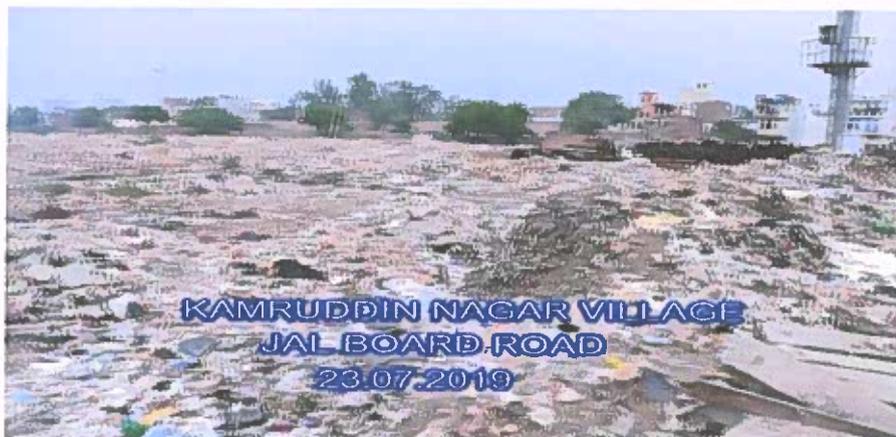


Photo 32- (Kamruddin Nagar)



Photo 33- (Kamruddin Nagar)

On 24.07.2019 Sh. Mahavir Singh, petitioner in OA No. 57/2013 appeared before the undersigned in the office at Vikas Bhawan-II, E-Block, Civil Lines, Delhi. He submitted a written complaint dated 24.07.2019 (ANNEXURE-II). As per his complaint, pollution is because of corruption and due to burning, storage of plastic waste in the border villages of Haryana. The people are living in the gas chamber and dying due to cancer, heart attack, asthma and other various ailments. Sh. Mahavir Singh was heard at length. He expressed satisfaction about the improvements in quality of life due to the various actions taken by all the concerned authorities in compliance of direction issued by Hon'ble National Green Tribunal from time to time in various petitions. He insisted that report from the fire office must be called to know the number of plastic burning incidents. The Nodal officer was directed to collect the report. E-mail has been sent by the Nodal Officer recently and the report from the office regarding the fire incidents due to plastic burning is awaited. Sh. Mahavir Singh also regretted for his conduct on the day of inspection.

As the significant quantities of waste was sent by the Delhi Municipal Corporations to Waste to Energy (WTE), during the drive between 12.12.2018 and 17.01.2019, the agency was requested to provide the details of the quantum of waste received by it during the said

period. Perusal of the data received from WTE has been examined and found that the claim of sending the waste to WTE plant is corroborated. (ANNEXURE -III).

Sh. Satish Kumar, petitioner in OA No. 56/2013 did not join the inspection. However, a visit to the area where his fields are situated, reveal that crops are growing on his field. It appears that since the area affecting him is now green, free from any storage, handling and recycling of plastic waste, he might not be having any grievance now.



Photo 34- (Filed of Petitioner Sh. Satish Kumar)

On 08.08.2019 the undersigned held a detailed discussion with the NGO, Toxics Link, working in the direction to save the environment. Mr. Ravi Aggarwal, Director visited the office of the undersigned along with Chief Programme Co-ordinator Ms Priti Mahesh and Senior Programme Co-ordinator Mr. Piyush Mohapatra. The Minutes of the meeting are annexed as ANNEXURE-IV.

In the meeting with the Commissioner (Industries) and Chairman, DPCC on 11.04.2019, the Committee was informed about the decisions being taken by the Monitoring Committee in the meeting held on 13.09.2018 i.e. :

- i. In Step-1. The Municipal Corporations will ensure that the industrial units under their respective jurisdiction out of the list of 21960 industrial units (list already sent to Municipal Corporations) who have been allotted alternate

industrial plots under the Relocation Scheme of 1996 are closed. If they have not closed down operations. Sealing of premises, disconnection of electricity and water supply should also be ensured wherever required. The process should be completed within 15 days.

- ii. In Step-2 the Municipal Corporations are required to identify the premises of applicants numbering 51837 less 21960 successful allottees under their respective areas who had applied for allotment of alternate plots under the Relocation Scheme and will ensure that no impermissible industrial activity is carried out from such premises. The list of 51837 industries has already been provided to the Municipal Corporations.
- iii. In Step-3, the Municipal Corporations and the Delhi Development Authority will carry out a comprehensive mapping/survey to find out details of industries functioning without obtaining proper Municipal license in respect of their respective jurisdiction within a period of 2 months. Once the non permitted industries are identified during the mapping exercise/survey of residential area/non-conforming areas such impermissible identified industries shall be sealed and disconnection of electricity and water supply shall be carried out within 30 days of such detection.

This Oversight Committee was apprised that Step-1 and Step-2 are complete and action under Step-3 is under process.

Again a meeting was convened on 09.08.2019 with Member Secretary, DPCC, Department of Industries, Municipal Corporation of Delhi, DSIIDC to know the progress for completion of action under Step-3. The Nodal Officer informed the Chairperson that Member Secretary, DPCC sought exemption on the ground that as he was going to US in connection with admission of his daughter, he is unable to attend the meeting. The Officers from East Delhi Municipal Corporation Sh. Prashant Bhardwaj, AO informed that under Step-3 about 75

% of the work is complete. He highlighted the problems being faced in East Delhi where the industries are in narrow lanes as well the aggressive attitude of the persons running such illegal industries. He requested for 15 days time to complete the remaining work. The representative from South Delhi Municipal Corporation Sh. Sandeep Kumar, ADC submitted a chart about the various steps taken so far and requested for 2 months time to complete the task. (ANNEXURES -V & VI).

None has attended the meeting from North Delhi Municipal Corporation. Nodal Officer Dr. BMS Reddy, DPCC was asked to send a communication to the Commissioner, North Delhi Municipal Corporation as it remained unrepresented during the meeting.

15 days time was given to the East Delhi Municipal Corporation and South Delhi Municipal Corporation to complete the task under step-3. Minutes of the meeting are annexed as ANNEXURE-VII.

The Oversight Committee has already fixed 20.08.2019, the date for inspection of Wazirpur Industrial Area, Jahangpuri Industrial Area and Badli Industrial Area and 29.08.2019 for inspection of Mayapuri Industrial area.



**JUSTICE (RETD.) PRATIBHA RANI
CHAIPERSON, OVERSIGHT COMMITTEE**

**OFFICE OF THE DISTRICT MAGISTRATE: WEST DELHI
GOVERNMENT OF N.C.T. OF DELHI
3, SHIVAJI PLACE, RAJA GARDEN, NEW DELHI-110027**

No. F.1/SDM (PB)/2019/3632-33

Dated: 16/07/19

To,

District Magistrate
Mini Secretariat, Gurugram Rd,
Jhajjar, Haryana 124103

Sub:- Unauthorized business of plastic segregation and consequent burning of plastic waste causing severe environmental pollution.

Sir,

It has been seen that unauthorized business of segregation of plastic waste and consequent plastic waste burning had been happening in West Delhi District especially in Sub-Division Punjabi Bagh, bordering Bahadurgarh Sub-Division of Jhajjar District. Hon'ble National Green Tribunal in OA No. 56 & 57, 2013 had taken very adverse view of the same and directed the Administration to clear the area in a series of orders in the above case (available on NGT website).

Government of NCT of Delhi in collaboration with Delhi Pollution Control Committee, Municipal Corporation Delhi and Delhi Police carried out several operations to remove such illegal traders.

Consequent to the above operation, it is learnt that many of these illegal units/operators have started shifting in the adjoining border areas of Bahadurgarh.

Hence, this is for information to take necessary action against these activities in your district to implement the NGT order effectively.


(SATENDER SINGH DURSAWAT), IAS
DM, DISTRICT WEST DELHI

No. F.1/SDM (PB)/2019/3632-33

Dated: 16/7/19

Copy to:-

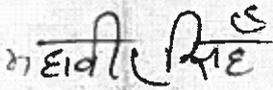
1. Regional Officer, Haryana State Pollution Control Board,
BAHADURGARH REGION SCO No. 42-43, HUDA Market, Sector-06,

/
(SATENDER SINGH DURSAWAT), IAS
DM, DISTRICT WEST DELHI

Respected Pratibha ji ,

Dated: 24/07/2019

Plastic waste, medical waste, e- waste is coming daily on large scale in many-2 villages of Delhi and in the PVC market Tikri kalan village, Delhi West. Burning is very common in the area. We daily see the clouds of smoke. When plastic waste will come from all over India, Then nobody can stop other activities like burning melting segregation, storage, cutting recycling etc. It is like, eat but don't go for latrine. It is very surprising that after filling the case in 2009. This business has increase 100 times. There is no fear of law. Pollution is because of corruption .This PVC should not be allowed at any cost. If the plastic factories are closed in Delhi, then it will be a final solution. Now burning, storage of plastic waste is in the border villages of Haryana also. Impose heavy fine on those who are guilty. We are living in the gas chamber. These villages have become the hospitals. People are dying because of cancer, heart attack, Asthama, paralysis, skin problem, bronchitis etc. Please save us from disaster and future generations. Only rule of jungle prevails here. Take stern action.


(Mahavir Singh)

Village Neelwal, Post Tikri Kalan, Delhi -110041

Mob no. 9568029138

*Money is the arbitror, decider and clincher
above all.*

**Fwd: Details of the waste received during 12.12.2018-17.1.2019**

1 message

Dr. BMS REDDY <reddypcc@gmail.com>
To: dpcc cmc <dpcccmiv@gmail.com>

Mon, Aug 19, 2019 at 2:04 PM

----- Forwarded message -----

From: **Abhay Ranjan** <abhayranjan@ramky.com>
Date: Fri, Jul 26, 2019 at 12:18 PM
Subject: RE: Details of the waste received during 12.12.2018-17.1.2019
To: Dr. BMS REDDY <reddypcc@gmail.com>

Dear Sir,

- M/s DMSWSL has collected and transported a total of 8057.48 MT during the said period from the said sites (Tekri etc)
- Waste delivered by North DMC through their own vehicles or engaged through contractors during the said period was 9845.965 MT during the period Dec 2018 to January 19.
- Both put together a total of 17903.445 Mt of Plastic and other inflammable waste was received from said area.

Regards

Abhay Ranjan

General Manager (Operations)

Delhi MSW Solutions Ltd.

(A Ramky Group of Companies)

M- 09650409990

From: Dr. BMS REDDY [mailto:reddypcc@gmail.com]
Sent: Friday, July 26, 2019 11:52 AM
To: ABHAYRANJAN@ramky.com
Subject: Details of the waste received during 12.12.2018-17.1.2019

Sir,

As discussed over telephone today, please provide the details of the waste including plastic waste received from North and South DMCs during 12.12.2018-17.1.2019 from 10 villages namely Tikri Kalan, Neelwal, Hiran Kudna, Ghevra, Sawda, Mundka, Ranholla, Kamruddin Nagar, Baprola, Bakkarwala etc. This is required for cross-checking the quantum of waste sent by the DMCs to your Waste to Energy plant at Bawana during this period. Urgent reply in this regard is highly appreciated.

Regards

Minutes of the meeting dated 08.08.2019 of Justice (Retd.) Pratibha Rani, Chairperson, Oversight Committee (OA No. 601/2018) with Toxics Link, NGO

Justice (Retd.) Pratibha Rani, Chairperson of the Oversight Committee convened meeting with Toxic Link, which was attended by Mr. Ravi Aggarwal, Director of Toxics Link, NGO along with Miss Priti Mahesh, Chief Programme Coordinator and Mr. Piyush Mohapatra, Sr. Programme Coordinator on 08.8.2019 at E Block, I Floor, VikasBhawan-II, Upper Bela Road, Civil Lines, Delhi-110054.

1. Chairperson read over the Para 31 of the order of Hon'ble National Green Tribunal in OA No. 601/2018 and the mandate of the Oversight Committee in this regard.
2. Mr. Ravi Aggarwal informed the Chairperson that the NGO, Toxic Link has been working in the field for the last 30 year.
3. Chairperson discussed the role of spreading awareness with regard to increasing air water pollution level and the necessity to spread the general awareness by interacting with Resident Welfare Associations and Educational Institutions. Toxics Link, NGO was also requested to give the details of other NGOs active to save the Environment and make the general public aware about the harmful effect of pollution on not only their life but also on the next generation. The Chairperson has insisted that the communication should be in the language of common men so that general public may understand and act upon.
4. Mr. Ravi Aggarwal has opined that service and guidance of other NGOs also will be taken to include various aspects of environment.
5. Chairperson desired that Schools, Resident Welfare Associations (RWAs), National Service Scheme (NSS) groups may be selected as target groups to achieve more results.
6. Resident Welfare Associations may also be involved for spreading the public awareness amongst residents about pollution i.e. handling of domestic waste, how to save water, importance of recycling of Plastic Waste, segregation of waste on basis of wet and dry forms etc. People must be made aware about the serious issues that will arise in future if we use more plastic today for household and others.

7. Representative of Toxic Link NGO informed that "ECO-CLUB" may also help in public awareness programme in schools and social gathering by informing about the importance of Plantation in Delhi and its role in directly reducing the pollution level in Delhi.
8. It was decided to meet again on 26 August 2019, before which a detailed plan will be prepared by the Toxics Link, NGO which will be discussed and finalised for implementation.
9. Mr. BMS Reddy, Nodal Officer, DPCC informed that expenditure incurred for printing materials for distributions and other incidental charges can be borne by DPCC from the amount realised as Environmental Compensation.

Meeting ended with thanks to the Chairperson.



PRATIBHA RANI
Former Judge, Delhi High Court
Chairperson, Oversight Committee

List of industrial units sealed in Calendar Year <u>2018</u> (Other than Monitoring Committee)	-	650 approx
List of industrial units sealed on the directions of Monitoring Committee (Step I and II)	-	405
List of industrial units surveyed till date (Step III)	-	1957
Show Cause Notice issued	-	314
List of industrial units sealed till date (Step III)	-	5

South Delhi Municipal Corporation
Factory Licensing Department

Status Report under Step-III

Action Taken Report under Step-III as per directions of Hon'ble Supreme Court of India in CWP No.4677/1985 in M C Mehta Vs UOI & Ors.

The Action under Step-III is to be initiated against all industrial units operational in Residential / Non-Conforming areas under jurisdiction of SDMC. After survey, the Show Cause Notices are issued under Section 416/417/345(A) and 347 of DMC Act, 1957. The following Status Report has been received from all Zones:

Zones	No. of Units identified	Notices in process	No. of Show Cause Notices served	No. of Units sealed	Found vacant	Applied under House Hold
South Zone	183	145	33	Nil	--	--
Central Zone	223	141	53	03	24	05
West Zone	94	94	94	29	53	12
Najafgarh Zone	141	71	70	--	--	--
Total	641	451	250	32	77	17

Minutes of the meeting dated 09.08.2019 headed by Justice (Retd.) Pratibha Rani, Chairperson, Oversight Committee, constituted pursuant to the order of Hon'ble National Green Tribunal (NGT) dated 24.01.2019 in OA No. 601/2018 titled Mayank Manohar & Paras Singh, Reporter Times of India Vs Govt. of NCT of Delhi & Ors.

The Oversight Committee, headed by Justice (Retd.) Pratibha Rani Committee, constituted pursuant to the order of Hon'ble National Green Tribunal (NGT) dated 24.01.2019 in OA No. 601/2018 titled Mayank Manohar & Paras Singh, Reporter Times of India Vs Govt. of NCT of Delhi & Ors. held the 2nd meeting on 9th August 2019 at 11.00 AM in the Conference Room of E-Block, 1 Floor, Vikas Bhawan-II, Upper Bela Road, Civil Lines, Delhi-110054. This meeting was convened to discuss the issue regarding action to be taken under Step-3. The officers who attended the said meeting are listed as Annexure-1. North Delhi Municipal Corporation remained unrepresented without any communication about the reason for not being able to attend the meeting.

1. Chairperson welcomed all the members to the meeting of the Committee. Representative Mr. Prashant Bhardwaj, AO of East Delhi Municipal Corporation stated that 75 percent work has been completed in step-3 in the matter of OA No. 601/2018 and report has also been submitted to Chairperson of Oversight Committee. He informed that East Delhi Municipal Corporation may take 15 days more to complete the remaining 25 percent work. He requests for extension of time which has been acceded to by the Chairperson hoping that remaining work shall be completed without further delay. It was also informed by him that in East Delhi the problem is grave as the industries are in small galis and not only the access is difficult but they have to face aggressive mob also and police assistance is not always handy. He was informed that this matter could be taken up by the Commissioner, East Delhi Municipal Corporation with the DCP of the area so that lack of availability of police assistance does not come in their way to discharge their duty.
2. Representative Mr. Sandeep Kumar, Addl. Dy. Commissioner of South Delhi Municipal Corporation stated that work related to step-3 is in progress and report has also been submitted to Chairperson of Oversight Committee. Representative of SDMC was not able to inform the extent of work completed and the amount of the work pending. Chairperson directed the South Delhi Municipal Corporation to

complete the remaining work within 15 days time without any delay and submit Action taken Report.

3. Chairperson directed to Representatives Mr. Vinod Kumar, Dy. Commissioner and Mr. Jeevan Prakash, SO of Industries Department to coordinate with DMCs to collect the progress report in the matter of OA NO. 601/2018 on weekly basis, so that data can be compiled.
4. The Chairperson also directed the Representative of Factory Licensing Department to apprise the concerned Additional Commissioner (FL) to take up the issue of police assistance with concerned DCPs to provide sufficient police force during the sealing drive.
5. As the Representative of North Delhi Municipal Corporation has not attended the meeting, the Chairperson has asked the Nodal Officer of the Oversight Committee to send a communication to the Commissioner, North Delhi Municipal Corporation for information and necessary action and also to provide the details of the Officers/officials nominated to attend the meeting on that date.

Meeting ended with thanks to the Chairperson.


PRATIBHA RANI
Former Judge, Delhi High Court
Chairperson, Oversight Committee